

**Affidavit to be Furnished by the candidate alongwith Nomination Paper
Before the Returning Officer**

For election to.....(name of the House)

From...120...AMNDUR.....Constituency (Name of the Constituency)

I KRISHAN KUMAR MARYTOO son/daughter/wife of LAKSHME LARAYAN SINGH

Aged 44 years, resident of Baraut, P.S. Patna Distt - Patna (mention full postal address), a candidate at the above Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by BJP (name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self	<u>BLTPK358SP</u>	<u>2019-20</u>	<u>4,96,500.00</u>
2.	Spouse-	<u>ATVPD4900C</u>	<u>2019-20</u>	<u>4,30,870.00</u>
3.	Dependent 1			
4.	Dependent 2			
5.	Dependent 3			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	
(b)	Name of the court, Case No. and Date of order taking cognizance :	
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	

(c)	Punishment imposed :	
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(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. 'Dependent', here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	127000 SBI Sankhla 190000	105000 A/c-200490206926			
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	SBI A/C NO 20015881299 Rd. 191203 SBI A/C N 11548484564 Rd. 228601- Sankhla Bank 20251 SBI 1681 SBI-1664	SBI A/C NO 20324811093 Rd. 662			
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	Sumit Sankhla Put. Ltd. Rd. 175,00,000	Sumit Sankhla Put. Ltd. 7495000			
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	SBI Life Policy 4,00,000/-	NIL			
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	NIL	NIL			
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc. Year of Purchase and amount)	1) Suzuki - 80000/- 2) Mahindra 1300000 3) Honda 790000	NIL			
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Gold 150gm 750000	Gold 500gm Rd 25,00,000 Silver- 2kg 60000			

(viii)	Any other assets such as value of Claims/Interest	NIL	Ri-Offe 14500 Revolutn - 75000		
(ix)	Gross Total value	23213759	10380662		

B. Details of Immovable assets:

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land					
	Location(s)	1. Minzaga	—			
	Survey number(s)	2. Chetna 3. Bonty 3. M. T. Yang				
	Area (Total measurement in acres)	YES	—			
	Whether inherited property (Yes or NO)	NA	—			
	Date of purchase in case of self acquired property	NA	—			
	Cost of Land (in case of purchase) at the time of purchase	NA	—			
	Any investment on the land by way of development, construction etc.	NA	—			
	Approximate Current market value	1. 650000 2. 1050000 3. 1500000 3. 1100000				
(ii)	Non-Agricultural Land					
	Location(s)	NIL	NIL			
	Survey number(s)					
	Area (Total measurement in sq. ft.)	—	—			
	Whether inherited property (Yes or NO)	—	—			
	Date of purchase in case of self acquired property	—	—			
	Cost of Land (in case of purchase) at the time of purchase	—	—			
	Any investment on the land by way of development, construction etc.	—	—			
	Approximate Current market value	—	—			
(iii)	Commercial Buildings (including apartments)					
	Location(s)	1/3rd share Chetna	—			
	Survey number(s)					
	Built up Area (Total measurement in sq. ft.)	15000 sq ft				

	Whether inherited property (Yes or NO)	Yes	NIL			
	Date of purchase in case of self acquired property	NA	NIL			
	Cost of property (in case of purchase) at the time of purchase	NA	NIL			
	Any Investment on the property by way of development, construction etc.	NIL	NIL			
	Approximate Current market value	1,15,00,000	NIL			
(iv)	Residential Buildings (including apartments,) - Location(s) - Survey number(s)	1) 2nd Bananta 2) Mirzapur 3) Puting	NIL			
	Area (Total measurement in sq. ft.)	1) 9550 Sq. ft. 2) 3150 Sq. ft. 3) 1514 Sq. ft.	NIL			
	Built up Area (Total measurement in sq. ft.)	5000 Sq. ft. 2500 Sq. ft. 1514 Sq. ft.	NIL			
	Whether inherited property (Yes or NO)	Yes Yes NO	NIL			
	Date of purchase in case of self acquired property	NA NA 16.04.2016	NIL			
	Cost of property (in case of purchase) at the time of purchase	NA NA 40,00,000/-	NIL			
	Any Investment on the land by way of development, construction etc.	NIL	NIL			
	Approximate Current market value	190000 170000 100000				
(v)	Others (such as interest in property)	NIL	NIL			
(vi)	Total of Current Market Value of (i) to (v) above	3920000	NIL			

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, Institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	SBI Vidhan Mandal 459440 Dena Bank 1452018 250000 - 275098	Saravali Saravali Govt Pvt Ltd 4246508		Biren State Education 278357	
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	NIL	NIL			

	Any other liability					
	Grand total of liabilities	4666564	42465308		278351	
(ii)	<u>Government Dues:</u>					
	Dues to departments dealing with government accommodation					
	Dues to departments dealing with supply of water					
	Dues to departments dealing with supply of electricity					
	Dues to departments dealing with supply of telephones/mobiles					
	Dues to departments dealing with government transport (including aircrafts and helicopters)					
	Income Tax Dues					
	Wealth Tax Dues					
	Service Tax Dues					
	Municipal /Property Tax Dues					
	Sales Tax Dues					
	Any other dues					
	Grand total of all Govt. dues					

(7) Details of profession or occupation:

a. Self.....

b. Spouse

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. KRISHNA KUMAR MANTOO
2.	Full postal address	Vill- Banwala, P.S- Pansg, Dist- Saran Chapra Pin-841215
3.	Number and Name of the constituency and state	120, Saran Legislative Assembly constituency
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Bharatiya Janata Party
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	None NINE 09

(c) Total number of Pending cases where the court (s) have taken cognizance		NINE				
5.	PAN of	Year for which last Income Tax Return filed			Total Income Shown	
	(a) Candidate	2019-20			496500	
	(b) Spouse:	2019-20			4300876	
	(c) Dependents					
6.	Details of Assets and Liabilities in rupees					
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)	23013759	1038062			
B.	Immovable Asset					
	(i) Purchase Price and Development Cost of Immovable Property (Total Value)	4000000	-			
	(ii) Approximate Current Market Price of Asset (Total Value)	-	-			
7.	Liabilities					
	(i) Government dues (Total)					
	(ii) Loans from Bank, Financial Institutions and others (Total)					
8.	Highest educational qualification: Matriculation, T. W. J. Inter school old GT Road Aurangabad Bihar, National Institute of open Schooling Year-2012 (Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)					

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at Patna this the 1st day of April 2021.

DEPONENT

C.N. 120

समर्थक
(सिंह)

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and neatly.